

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 40

CA 101/2021 IA 31/2024 in TCP 13/2016

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **MAN INDUSTRIES (INDIA) PVT LTD V/s**
 MAN INFRAPROJECT LTD & ORS

Section 397-398 of the Companies Act, 1956

ORDER

CA 101/2021 IA 31/2024 in TCP 13/2016

- 1) Mr. Ankit Lohia, Ld. Counsel for the Petitioner, Mr. Aniruth Purusothaman, Ld. Counsel for the Respondent No. 1, Mr. Atul Singh, Ld. Counsel for the Respondent Nos. 2 to 7 and Mr. Rohit Gupta, Ld. Counsel for the Respondent No. 3 in IA 101 of 2021 are present.
- 2) Ld. Counsel for the Petitioners informs that they have preferred an Appeal before the Hon'ble Appellate Court against the Admission order of the Respondent Company into Corporate Insolvency Resolution Process, and the said Appeal is likely to be listed on Board before the Hon'ble Appellate Court in the week commencing from 08.04.2024.

- 3) In that view of the matter, this Bench is of the view that the matter be posted to another date as appeal against the admission order may have some bearing on the adjudication of Company Application bearing CA No. 101 of 2021 and Interlocutory Application bearing IA No. 31 of 2024. However, it is clarified that the Applicant no. IA 31 of 2024 shall be at liberty to satisfy this Bench that pending appeal before Hon'ble NCLAT does not have any relation to their application.
- 4) Stand over to 16.05.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare